

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 291/00765/2016

DATE OF ORDER: 19.10.2016

CORAM

HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER

Vidhya Sagar Vijay S/o Laxman Kumar Vijay, aged about 43 years, R/o H.No. 390, Hanuman Ka Rasta, Tripolia Bazar, Jaipur, presently working as waiter in the O/o Principal Chief Income Tax Commissioner, Statue Circle, Jaipur.

.....Applicant
Mr. P.N. Jatti, counsel for applicant.

VERSUS

1. Union of India through the Secretary to the Government of India, Ministry of Finance, Department of Revenue, New Delhi.
2. Principal Chief Commissioner Income Tax, NCR Building, Statue Circle, Jaipur.

....Respondents

ORDER

This Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs: -

- 8.1. That by a suitable writ/order or the directions the respondents be directed to consider the representation of the applicant annexed as Annexure A/1 with the original application and the relief be granted in pursuance to the already decided matters.
- 8.2. That by a suitable writ/order or the directions the respondents be directed to pay the amount of daily wages as Rs. 292/- per day instead of Rs. 164/- w.e.f. 1/6/2011.
- 8.3. That it is further prayed that by a suitable writ/order or the direction the respondents be directed to pay the

arrears of the per day wages with the rate of Rs. 292/- per day with effect from 1/6/2011 and onwards.

8.4 Any other relief which the Hon'ble bench deems fit."

2. When the case came up for consideration at admission stage, Shri P.N. Jatti, learned counsel for the applicant, submitted that the applicant will be satisfied if a direction is given to the respondents to consider and decide the representation of the applicant as at Annexure A/1, received in the office of respondents on 17th August, 2016, within a stipulated time by a reasoned and speaking order.

3. In view of the submissions made by the counsel for applicant, it is deemed appropriate to dispose of this O.A. at the admission stage itself, without going into the merits of the case, lest it prejudice the case of either side, with the direction to the respondent no. 2 to consider and decide the representation of the applicant as at Annexure A/1 dated 17th August, 2016 in accordance with law by passing a reasoned and speaking order and communicate the same to the applicant at the earliest and preferably within a period of three months from the date of receipt of a copy of this order.

4. If after the decision of the respondents on the representation of the applicant any grievance remains, the applicant would be at liberty to approach the appropriate forum as per law.



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5. The applicant is also directed to submit a copy of this order along with a copy of paper book of the OA before the respondent no. 2 within a period of two weeks from today.

6. In view of the limited relief being granted, the requirement of issuing of notices to the respondents is dispensed with.

The Original Application is disposed of as above with no order as to costs.


(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER

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